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असाधारण

EXTRAORDINARY

भाग II— खण्ड 1

PART II— Section 1

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 9th September, 2010/Bhadra 18, 1932 (Saka)

The following Act of Parliament received the assent of the President on the 8th September, 2010, and is hereby published for general information:—

THE ESSENTIAL COMMODITIES (AMENDMENT) ACT, 2010

No. 35 OF 2010

[8th September, 2010.]

An Act further to amend the Essential Commodities Act, 1955.

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. This Act may be called the Essential Commodities (Amendment) Act, 2010.

Short title.

2. In section 3 of the Essential Commodities Act, 1955, in sub-section (3C), the *Explanation* shall be numbered as *Explanation I*, and after *Explanation I* as so numbered, the following *Explanation* shall be inserted and shall be deemed to have been inserted, with effect from the 1st day of October, 2009, namely:—

Amendment of section 3 of Act 10 of 1955.

Explanation II.—For the removal of doubts, it is hereby declared that the expressions “fair and remunerative price” referred to in clause (a), “manufacturing cost of sugar” referred to in clause (b) and “reasonable return on the capital

employed” referred to in clause (d), of this sub-section do not include the price paid or payable under any order or any enactment of any State Government and any price agreed to between the producer and the grower or a sugarcane growers’ co-operative society.’

V. K. BHASIN,
Secy. to the Govt. of India.